

(12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

\* \* \*

Date of Decision: 29.9.97

OA 163/95

Smt. Hajra Saib wife of Shri Nasim Saib, r/o House No. 3978, Jagannath Shah Ra  
Pasta, Ramganj Bazar, Jaipur.

... Applicant

Versus

1. Union of India through the Secretary, Ministry of Information and  
Broadcasting, Govt. of India, New Delhi.
2. The Director General, Doordarshan Kendra, Mandi House, New Delhi.
3. The Director, Doordarshan Kendra, Jaipur.

... Respondents

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. O. P. SHARMA, ADMINISTRATIVE MEMBER

For the Applicant

... Mr. Mahendra Shah

For the Respondents

... Mr. Hawa Singh, brief holder  
for Mr. V. S. Gurjar

O R D E R

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN


Applicant, Smt. Hajra Saib, has filed this application u/s 19 of the  
Administrative Tribunals Act, 1985, impugning the orders dated 31.10.94 and  
20/21.12.94, at Anns. A-1 and A-2 respectively, and praying for a direction for  
her reinstatement and regularisation on the post of Production Assistant.

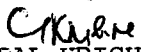
2. We have heard the learned counsel for the applicant and Shri Hawa Singh,  
Advocate, brief holder for Shri V. S. Gurjar, counsel for the respondents. We  
have perused the records.

3. The learned counsel for the applicant has produced a letter dated 10.5.97  
by the Minister of Information and Broadcasting, New Delhi, addressed to Begum  
Hoor Bano, Member of Parliament, wherein it has been stated that directions  
have been issued empanelling Smt. Hajra Saib as Casual Production Assistant and  
for resuming her assignments and that she shall be regularised on the post of  
Production Assistant as per the seniority assigned to her in the seniority list  
of Casual Production Assistants. Begum Hoor Bano, vide her letter dated  
26.5.97, has already informed the applicant about the letter from the concerned  
Minister to her. The learned counsel for the applicant has stated that the  
applicant has already been reinstated in service and she shall be regularised  
as per her seniority position. He, therefore, prays for permission to withdraw  
this OA with liberty to file a fresh OA in case the applicant has any grievance

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regarding her regularisation. Permission to withdraw the OA, as prayed for, is granted. The OA is, therefore, dismissed as having been withdrawn. No order as to costs.

  
(O.P. SHARMA)  
ADM. MEMBER  
VK

  
(GOPAL KRISHNA)  
VICE CHAIRMAN